

<i>Sl. No.</i>	<i>Name of Station</i>
1	2
60.	Udaipur
61.	Jodhpur
62.	Suratgarh
63.	Gangtok
64.	Coimbatore
65.	Madras
66.	Tiruchirapalli
67.	Agartala
68.	Lucknow
69.	Almora
70.	Allahabad
71.	Varanasi
72.	Rampur
73.	Kanpur
74.	Mathura
75.	Gorakhpur
76.	Najibabad
77.	Agra
78.	Calcutta
79.	Kurseong
80.	Port Blair

<i>Sl. No.</i>	<i>Name of Station</i>
1	2
81.	Chandigarh
82.	Delhi
83.	Pondicherry

**Construction of Flyovers at Kanor
Thoroughfares with Japanese Assistance**

7460. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether the Japanese International Cooperation Agency Project Mission have agreed to provide assistance for constructing number of flyovers on the Kanor thoroughfares in Calcutta; and

(b) if so, the progress made so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). No, Sir. However, a Japanese International Co-operation Agency Mission visited India during 17-27 December, 1989 to conduct the feasibility study for upgradation of roads in Calcutta to expressway standards.

[Translation]

**Recognition to Hindi Journalism
Course**

7461. SHRI RAMESHWAR PATIDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any proposal is under

consideration of Government for giving recognition to the Hindi Journalism course conducted by Bhartiya Jan Sanchar Sansthan, New Delhi;

(b) if so, the time by which recognition is likely to be given to this course; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No proposal has so far been received by Government from the IIMC for recognition of the Hindi Journalism course.

(b) and (c). does not arise.

[English]

Notification No. S.O. 655 (E)

7462. **SHRI INDRAJIT GUPTA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Notification NO. S.O. 655 (E) dated the 18th August, 1981 was issued by the Ministry of Industry barring all steel-re-rolling units which do not possess Carry-on-Business (COB) or Industrial Licence from drawing supplies of re-rollable steel materials from the main producers including the SAIL;

(b) if so, whether the notification is still in force;

(c) whether the notification has been over-ruled or amended if so, the date of the over-ruling or amendment to the notification and the nature of the amendment of the notification;

(d) the authority which has over-ruled or amended the notification; and

(e) whether over-ruling or amending authority was competent to over-rule or amend the notification on the date of over-ruling or amendment?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir. The Notification No. S.O. 655 (E), dated the 18th August, 1981 issued by the Ministry of Industry (Deptt. of Industrial Development) deals with the licensing aspect only. There is no specific stipulation about supplies of raw materials including re-rollable steel materials.

(b) and (c). The said Notification was superseded by the issue of another Notification dated 30th June, 1988 of the Ministry of Industry (Deptt. of Industrial Development) which does not alter the condition stipulated for licensing etc.

(d) The Ministry of Industry (Deptt. of Industrial Development).

(e) Yes, Sir.

Enquiry into Complaints of Persecution and Suppression of Newspaper "Deshar Katha"

7463. **SHRI SUDHIR GIRI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Press Council of India constituted a special enquiry Committee to probe into the complaint of persecution and suppression of the newspaper "Deshar Katha" by Government of Tripura;

(b) whether the Enquiry Committee has probed into the matter; and

(c) if so, the details of the findings?

THE MINISTER OF INFORMATION